

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **23.03.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : CA/860/2020  
NAME OF PETITIONER : Vijaya Bhaskara Rai Gunturu, M/s Siacores Pvt Ltd  
NAME OF RESPONDENT : RoC, Chennai  
SECTION : Sec 252(2) Of CA 23013

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**ORDER**

Learned Counsel for Appellant Mr. P.V. Balasubramaniam of B.V.S. Legal and Mr. K. Nikhil, ARoC appears on behalf of the office of the RoC are present through video conferencing platform.

It is seen from the records that the report of the RoC is not available. In the circumstances, the RoC is directed to file its report within a period of ten days from today. Learned Counsel for Appellant is directed to make available a copy of this appeal along with the annexure to the jurisdictional income tax office having jurisdiction over the Company which has been struck off clearly mentioning the PAN number within a period of one week from today. The Income Tax to respond the same within a period of two weeks thereafter.

Post this matter on **21.04.2021**.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)